

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

12.

C.P.(CAA)/51(MB)2024

IN

C.A.(CAA)/245(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES: Synechron Technologies Private Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Hemant Sethi a/w Ms. Tanaya Sethi, Ld. Counsel for the Petitioner Companies present. Mr. Tushar Wagh, Ld. Authorised Representative on behalf of the RD (WR) Regional Director, MCA present through VC.
2. Ld. Counsel for the Petitioner Companies seeks time to get clarification to the objections raised by the RoC. Time granted.
3. List this matter for further consideration on **18.07.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)